Title: Need to provide basic amenities to the persons living in cantonment area and raise the FSI for land which is out of civil area from 0.5 to 1.0.

SHRI HEMANT TUKARAM GODSE (NASHIK): Sir, I thank you for giving me this opportunity. All over India there are 62 cantonments. In my Nashik Parliamentary constituency there is the Deolali cantonment which has a population of about 50,000 people. People living within the cantonment limit pay all types of Government taxes. People employed in jobs and businessmen pay income tax, service tax and other taxes. But there are no schemes to fulfil their basic necessities such as road, light, water, school, hospital and other facilities provided by either the State Government or the Central Government. All other local authorities, like the Gram Panchayat, Corporations are given schemes by the State Government and also the Central Government for their overall development. People living in the civil area within the cantonment limits are also facing problems such as delay in cantonment code for making lease land into free hold land and old grant land into free hold. These issues are pending for many years. This policy decision is pending since 2012 in the Ministry of Defence.

In the civil area within the cantonment limit, FSI is 1.0 and out of civil area, FSI is 0.5. If FSI is at 0.5, the land cost becomes double and there is an additional construction cost incurred also. So, common man cannot afford this accommodation.

Hon. Deputy-Speaker, through you, I request the Ministry of Defence to implement the schemes for the overall development of cantonments which are under the State Governments and the Central Government as they are given to the local authorities for implementation. I also request to raise the FSI for land which is out of civil area from 0.5 to 1.0 so that accommodation for common people will become affordable.

Special attention should be given to resolve all cantonment code lease, lease land and old grant land cases throughout India at the earliest.